

Reserved on :05.08.2026
Pronounced on :14.08.2026



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 14TH DAY OF AUGUST, 2026

BEFORE

THE HON'BLE MR. JUSTICE M. NAGAPRASANNA

CRIMINAL PETITION No.9114 OF 2026

BETWEEN:

- 1 . EARTH RECYCLER PVT. LTD.,
SITE NO.57/3, KADA AGRAHARA VILLAGE,
BIDARAHALLI HOBLI,
BENGALURU, KARNATAKA
REPRESENTED BY ITS
AUTHORIZED SIGNATORY
MR. AAMIR AHMED CHUNA
S/O MUSHTAQ AHMED CHUNA
AGED ABOUT 29 YEARS,
MANAGER
EARTH RECYLER PVT. LTD.,
NOS. 11, 12, 13, 14,
LK ENCLAVE, KADA AGRAHARA VILLGE,
BIDARAHALLI HOBLI,
BENGALURU – 560 049.
- 2 . MOHAMAMED DAWOOD S.,
S/O SHOWKAT ALI,
AGED ABOUT 39 YEARS,
DIRECTOR
EARTH RECYLER PVT. LTD.,
RESIDING AT 10/29
STINGER STREET BROAD WAY,
POST OFFICE BROADWAY,



CHENNAI, TAMIL NADU – 600 108.

- 3 . ABDUL KADHIR KALATHOOR,
S/O ABDUL ALEEM KALATHOOR,
AGED ABOUT 42 YEARS,
DIRECTOR
EARTH RECYLER PVT. LTD.,
RESIDING AT 3/7
VENKATACHALAM STREET,
PURASAWALKAM, VEPERY,
CHENNAI, TAMIL NADU – 600 007.

... PETITIONERS

(BY SRI B.S.SACHIN, ADVOCATE)

AND:

- 1 . STATE OF KARNATAKA
BY AVALAHALLI P.S.,
WHITEFIELD SUB DIVISION
BENGALURU CITY
BY STATE PUBLIC PROSECUTOR
HIGH COURT BUILDING,
BENGALURU – 560 001.

- 2 . SRI ANIL KUMAR B.,
S/O GOVINDRAJU A.V.
AGED ABOUT 30 YEARS,
R/O NO.79, 1ST FLOOR,
DASANAYAKANAPALYA,
GORGUNTEPALYA,
BENGALURU – 560 022.

... RESPONDENTS

(BY SRI B.N.JAGADEESHA, SPP-I FOR R-1)

THIS CRIMINAL PETITION IS FILED UNDER SECTION 482 OF
CR.P.C./ SECTION 528 OF BNSS, PRAYING TO QUASH THE FIR IN
CRIME NO.185/2026 AND COMPLAINT DATED 21.04.2026

REGISTERED BY AVALAHALLI POLICE STATION, BENGALURU RURAL FOR THE OFFENCES P/U/S 23, 24 AND 59 OF THE FOOD SAFETY AND STANDARDS ACT, 2006 AND SECTIONS 316(2), 318(4) R/W 3(5) OF THE BNS 2023, IN THE INVESTIGATION THEREIN AND ALL FURTHER PROCEEDINGS PENDING ON THE FILE OF THE HON'BLE ADDL.CJM BENGALURU RURAL AT BENGALURU.

THIS CRIMINAL PETITION HAVING BEEN HEARD AND RESERVED FOR ORDERS ON 05.08.2026, COMING ON FOR PRONOUNCEMENT THIS DAY, THE COURT MADE THE FOLLOWING:-

CORAM: **THE HON'BLE MR JUSTICE M.NAGAPRASANNA**

CAV ORDER

The petitioners/accused No.1 and two others are before the Court calling in question registration of a crime in Crime No.185 of 2026 registered for offences punishable under Sections 23, 24 and 59 of the Food Safety and Standards Act, 2006 (hereinafter referred to as 'the Act' for short) and Sections 316(2), 318(4) r/w 3(5) of the BNS.

2. Heard Sri B.S. Sachin, learned counsel appearing for the petitioners and Sri B.N. Jagadeesha, learned State Public Prosecutor-1 appearing for respondent No.1.

3. Facts, in brief, germane are as follows: -

The company of the petitioners viz., M/s Earth Recycler Private Limited ('the Company' for short) is engaged in collection and disposal of expired food products, damaged consumer goods and other waste materials. It is the case of the complainant that the petitioners in the aforesaid engagement of business have collected expired food products, damaged consumer goods and other waste materials and indulged in re-labeling, re-packing and resale of those products to the general public. In the said fulcrum of the allegations, emerges a complaint from the public, which becomes a crime in Crime No.185 of 2026. Registration of the crime and ensuing investigation has led the petitioners to knock at the doors of this Court, calling in question the registration of the said crime and investigation taken thereon.

4. The learned counsel Sri B.S. Sachin, appearing for the petitioners would vehemently contend that the company of the petitioners is a private limited company, incorporated for the purpose of business of recycling, scientific segregation, processing and disposal of expired, damaged and discarded materials through

environmentally compliant methods. The learned counsel would submit that the company of the petitioners never indulged in re-labeling, repackaging or sale of expired goods unfit for human consumption to the general public. The food safety authorities have visited the premises and upon inspection, issued certain notices with regard to storage arrangements and housing keeping measures. A preliminary enquiry under the Act is imperative. Without conducting any preliminary enquiry, without issuing any notice to the petitioners and without jurisdiction under the Act, a crime is mechanically registered against the petitioners and the Police have proceeded to seal the premises of the company causing hardship to the petitioners. The learned counsel submits that the Act is a complete Code on to itself, which provides a complete mechanism for inspection, collection of samples, analysis and prosecution. The jurisdictional Police cannot throw the procedure as obtaining under the Act to the winds by registering a crime under the BNS. He would place reliance on Sections 41, 42 and 47 of the Act to buttress his submissions on violation of the procedures since the offences are the ones punishable under Sections 23, 24 and 59 of the Act.

5. *Per contra*, Sri B.N. Jagadeesha, learned State Public Prosecutor – 1 appearing for the State, would stoutly refute the submissions advanced on behalf of the petitioners. He would contend that a mere peep into the original records would reveal circumstances which are not merely disturbing, but startling from the standpoint of food safety and public health. What is alleged against the petitioners is not an innocuous infraction of a regulatory prescription. The allegation is that expired products, which ought to have travelled towards recycling or destruction, were given a fresh lease of commercial life by re-labelling and were thereafter, pushed back into the market for sale to an unsuspecting public.

5.1. The learned State Public Prosecutor-I would draw attention to the articles allegedly recovered during the spot mahazar conducted on 22-04-2026. The inventory, he would submit, is itself telling. It includes milk, curd, fruits, vegetables, eggs, wheat flour, cool drinks, ready-mix products and, beyond food articles, washing powder and shampoo; and the catalogue, according to the prosecution, does not end there. What emerges

from the mahazar, therefore, is alleged to be not an isolated aberration concerning a stray expired products, but an activity of a far wider sweep, which necessarily warrants investigation.

5.2. He would further submit that the investigation is yet to reach its logical terminus. Upon its completion, the material gathered would be placed before the competent authorities under the Act for such action as the law mandates. At this nascent stage, the jurisdictional Police cannot be expected to fold their hands and remain mute spectators merely because the allegations also traverse the territory occupied by a special enactment.

5.3. According to the learned State Public Prosecutor-1, when information reaches the Police that expired consumable products are allegedly being re-labelled and released once again into the stream of commerce, the Police cannot turn a blind eye and leave the health of the consuming public to chance. He would, therefore, submit that investigation into the allegations of this nature cannot be interdicted on the specious plea that the Act is a complete Code on to itself and, consequently, the jurisdictional Police are rendered powerless. The completeness of the special enactment, according

to him, cannot be transformed into a charter of immunity against investigation into distinct offences alleged under the BNS.

6. The learned counsel for the petitioners would join issue in contending that the issue stands completely answered by the Apex Court in the case of **SUSHIL KUMAR GUPTA v. STATE OF WEST BENGAL**¹ to contend that the Act is a complete Code by itself and the Police cannot interfere or alongside conduct any investigation into the matter.

7. I have given my anxious consideration to the submissions made by the respective learned counsel and have perused the material on record.

8. The afore-narrated business of the petitioners is not in dispute. The Company secures a licence on 05-07-2025, which is valid upto 04-07-2026, from the Government of Karnataka, Food Safety and Standards Authority of India. Form-C is as follows:

¹ Crl.Appeal.No.1798 of 2024, disposed on 22.03.2024

		Form C Government of Karnataka Food Safety and Standards Authority of India License under FSS Act, 2006			
License Number: 11225302001648					
1. Name & Registered Office address of Licensee:		EARTH RECYCLER SITE NOS. 11, 12, 13 AND 14, L K ENCLAVE, BIDARAHALLI HOBLI, BANGALORE., Bangalore Urban, Karnataka-560049			
2. Address of Authorized Premises:		SITE NOS. 11, 12, 13 AND 14, L K ENCLAVE, BIDARAHALLI HOBLI, BANGALORE., Bangalore East, Bangalore Urban, Karnataka-560049			
3. Kind of Business:		Trade/Retail - Retailer Trade/Retail - Wholesaler			
4. Dairy Business Details:		No			
5. Category of License:		State License			
This license is granted under and is subject to the provisions of FSS Act, 2006 all of which must be complied with by the licensee.					
Place: Bangalore Urban		Designated Officer			
Issued On: 05-07-2025 (New License)		Date : 05-07-2025 18:30:32			
Valid Upto: 04-07-2026 (For details, refer Annexure)		User Id : 106383			
		Verified through Mobile : 98XXXXXX08			
		License Grant on : 05-07-2025 16:46:04			
		License Issued On : 05-07-2025 18:30:32			
Annexures:		To download 'Food Safety Connect' App, Scan the below QR			
1. Product Annexure					
2. Validity Annexure		Android		iOS	
3. Non-Form C Annexure					
4. Conditions Of License					
Note:					
1. Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System(https://foscos.fssai.gov.in) with your user id and password or call us at 1800112100 for any clarification.					
2. This License is only to commence or carry on food businesses and not for any other purpose.					

8.1. The main in-charge of the operations of the business, who secures the licence and others are as follows:

Non-Form C Annexure



Government of Karnataka
Food Safety and Standards Authority of India
License under FSS Act, 2006



License Number: **11225302001648**

Person in charge of operations			
Name:	AAMIR AHMED CHUNA	Qualification:	DEGREE
Contact No:	N/A	Mobile No:	8217827818
Email-ID:	aamir.chuna@yahoo.com		
Address :	SITE NO. 11, 12, 13 AND 14, LK ENCLAVE, BIDARAHALLI HOBLI, BANGALORE.		
State:	Karnataka	District:	Bangalore Urban
Pin Code:	560049	Photo Id Card:	Aadhar Card
Photo Id No:	982501974168	Photo Id Expiry Date:	N/A
FoSTaC No:	Not Provided		

Person responsible for complying with conditions of license(The person must be same as mentioned in Form IX, as per FSS Regulations, 2011)			
Name:	AAMIR AHMED CHUNA	Qualification:	DEGREE
Contact No:	N/A	Mobile No:	7899398014
Email-ID:	aamir.chuna@yahoo.com		
Address :	SITE NO. 11, 12, 13 AND 14, LK ENCLAVE, BIDARAHALLI HOBLI, BANGALORE.		
State:	Karnataka	District:	Bangalore Urban
Pin Code:	560049	Photo Id Card:	Aadhar Card
Photo Id No:	982501974168	Photo Id Expiry Date:	N/A

Place: Bangalore Urban

Issued On: 05-07-2025 (New License)

Designated Officer

Date : 05-07-2025 18:30:32

User Id : 106383

Verified through Mobile : 98XXXXXX08

License Grant On : 05-07-2025 16:46:04

License Issued On : 05-07-2025 18:30:32

Note: Any change in above details shall be immediately communicated to authorities. You can apply for modification of license for updation of details without any cost through Food Safety Compliance System (<https://foscos.fssai.gov.in>)

Page 5 of 7

8.2. The business is, purchase of expired products. A tax invoice that depicts business of the petitioners, for illustration purpose is as follows:

Earth Recycler Private Limited Building No Flat No Survey No.33 Haralur Road Somasundrapalya Bengaluru GSTIN/UIN: 29AADCE4476C1ZN State Name: Karnataka, Code: 29 E-Mail: aamir@earthrecycler.com										TAX INVOICE	
Invoice No : ERPL/2526/0208 Invoice Date : 24-3-2026 Terms : Due Date : 24-3-2026 P.O # : Bill To :										Ship To	
Brindavan Soap Factory 21/A Brindavan Building Tumkur Road Yeshwantpur Bengaluru Place Of Supply : Karnataka Party GSTIN: 29AAMPN5899A1Z5					Brindavan Soap Factory 21/A Brindavan Building Tumkur Road Yeshwantpur Bengaluru Place Of Supply : Karnataka Party GSTIN: 29AAMPN5899A1Z5						
S.No	Item & Description	HSN /SAC	Qty	Rate	CGST		SGST		Amount		
					%	Amt	%	Amt			
1	Expired damaged oil and other	47079000	4,680 kgs	40.00	9%	4,680.00	9%	4,680.00	1,87,200.00		
Total In Words: INR One Lakh Ninety Six Thousand Five hundred Sixty Only. Notes Vehicle No: KA02AM7576 *Subject to Chennai Jurisdiction only Reverse charges not applicable Payment Terms: Cheque/RTGS to ICICI CC A/C No. 021205008339; IFSC; Code: ICIC; 0000212, RA.Puram Branch Chennai						Sub Total Output CGST @ 2.5% Output SGST @ 2.5% Total			1,87,200.00 4,680.00 4,680.00 ₹ 1,96,560.00		
KALATHOOR ABDUL KHADIR						Digitally signed by KALATHOOR ABDUL KHADIR Date: 2026.03.24 18:29:50+05'30' Authorised Signature					
IRN : Ack No.. : Ack Date :											

This tax invoice depicts purchase of 4,680 kgs. of expired damaged oil and other. This is sold to one Brindavan Soap Factory.

9. A complaint comes to be registered on 21-04-2026 with regard to the suspicious activities of the petitioners. The complaint is by a resident of the locality. It reads as follows:

“ರವರಿಗೆ

ರಾಣಾಧಿಕಾರಿಗಳು,
ಆವಲಹಳ್ಳಿ ಪೊಲೀಸ್ ಠಾಣೆ,
ಬೆಂಗಳೂರು ನಗರ-560049

ಇಂದ

ಅನಿಲ್ ಕುಮಾರ್ ಜಿ
S/o ಗೋವಿಂದ್ ರಾಜು, 30ವರ್ಷ
ನಂ: 79 ಮೊದಲನೇ ಮಹಡಿ, ದಾಸನಾಯಕನಪಾಳ್ಯ,
ಗೊರಗುಂಟೆಪಾಳ್ಯ,
ಬೆಂಗಳೂರು 560022

ಮಾನ್ಯರೇ.

ವಿಷಯ. ಅರ್ಧ ರಿಸೈಕಲ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಕಂಪನಿರವರ ವಿರುದ್ಧ ದೂರು.

ಈ ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಅರ್ಧ ರಿಸೈಕಲ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಕಂಪನಿಯು No.58/1, Ground floor, Haji M.A.R. Avenue, Wuthucatton St, Periamet, Park Town, Chennai, Tamil Nadu 600003 ಈ ಮೇಲ್ಕಂಡ ವಿಳಾಸದಲ್ಲಿ ಸ್ಥಾಪಿತಗೊಂಡಿದ್ದು ಈ ಕಂಪನಿಯ ಪ್ರಮುಖ ಪಾತ್ರ ಏನೆಂದರೆ ಕಾರ್ಖಾನೆಗಳಲ್ಲಿ, ಕಂಪನಿಗಳಲ್ಲಿ, ವರ್ಹೌಸ್ ಗಳಲ್ಲಿ, ಮಾಲ್ ಗಳಲ್ಲಿ ಅವಧಿ ಮುಗಿದಿರುವಂತಹ ಆಹಾರ ಪದಾರ್ಥಗಳನ್ನು ಇನ್ನಿತರೆ ಅವಧಿ ಮುಗಿದಿರುವಂತಹ ಸಾರ್ವಜನಿಕರು ಬಳಸುವಂಥ ದಿನಬಳಕೆ ವಸ್ತುವನ್ನು ಮತ್ತು ಪ್ಲಾಸ್ಟಿಕ್ ಮುಂತಾದಂತಹ ತ್ಯಾಜ್ಯ ವಸ್ತುಗಳನ್ನು ಸಂಗ್ರಹಿಸಿ ಪರಿಸರಕ್ಕೆ ಪ್ರಾಣಿ ಪಕ್ಷಿಗಳಿಗೆ ಸಾರ್ವಜನಿಕರ ಆರೋಗ್ಯದ ಮೇಲೆ ಯಾವುದೇ ರೀತಿ ದುಷ್ಪರಿಣಾಮ ಉಂಟಾಗದಂತೆ ಕಾರ್ಯ ನಿರ್ವಹಿಸಬೇಕು ಆದರೆ ಹಲವಾರು ದಿನಗಳ ಹಿಂದೆ ನನಗೆ ಒಂದು ಮಾಹಿತಿ ಬಂದಿರುತ್ತದೆ ಅರ್ಧ ರಿಸೈಕಲ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಕಂಪನಿಯ ಹೆಸರಿನಲ್ಲಿ ನಮ್ಮ ಕರ್ನಾಟಕ ರಾಜ್ಯದಲ್ಲಿ ಇರುವಂತಹ ಪ್ಲಿಪ್ ಕಾರ್ಟ್ ಇಂಡಿಯಾ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಮತ್ತು ಶ್ರೇಯಸ್ ರಿಟೇಲ್

ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಸಂಸ್ಥೆಯೊಟ್ಟಿಗೆ ಒಪ್ಪಂದ ಮಾಡಿಕೊಂಡು ವೇರ್ಹೌಸ್ ಹಾಗೂ ಫ್ಲಿಪ್ ಕಾರ್ಟ್ ಇಂಡಿಯಾ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಶ್ರೇಯಸ್ ರಿಟೇಲ್ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಗೆ ಸೇರಿದ ಬೆಂಗಳೂರಿನಲ್ಲಿ ಇರುವಂತಹ ಸುಮಾರು 100ಕ್ಕೂ ಹೆಚ್ಚು ಸ್ಟೋರ್ ಗಳಿಂದ ಪ್ರತಿ ದಿನವೂ ಬರುವಂತಹ ಸಾರ್ವಜನಿಕರು ಬಳಸುವಂತಹ ಆಹಾರ ಪದಾರ್ಥಗಳು ಹಾಲು, ಮೊಸರು, ಹಣ್ಣು, ತರಕಾರಿ, ಸೊಪ್ಪು, ಗೋಧಿ ಹಿಟ್ಟು, ಮೊಟ್ಟೆ, ಕೂಲ್ ಡ್ರಿಂಕ್ಸ್, ರೆಡೀ ಮಿಕ್ಸ್ ದೋಸೆಹಿಟ್ಟು, ವಾಷಿಂಗ್ ಪೌಡರ್, ಸೋಪ್, ಹ್ಯಾಂಡ್ ವಾಶ್, ಡಿಶ್ವಾಷ್ ಬಾರ್, ಶಾಂಪೂ, ಎಲ್ಲ ರೀತಿಯಾದಂತಹ ಅವಧಿ ಮುಗಿದಿರುವ ಆಹಾರ ಪದಾರ್ಥಗಳನ್ನು ಡ್ಯಾಮೇಜ್ ಗೊಂಡಿರುವ ಆಹಾರ ಪದಾರ್ಥಗಳನ್ನು ಮತ್ತು ಎಲ್ಲ ರೀತಿಯಾದಂತಹ ಅವಧಿ ಮುಗಿದಿರುವಂತಹ ಡ್ಯಾಮೇಜ್ ಗೊಂಡಿರುವ ಇನ್ನಿತರೆ ದಿನಬಳಕೆ ಎಲ್ಲಾ ರೀತಿಯಾದಂತಹ ವಸ್ತುಗಳನ್ನು ಫ್ಲಿಪ್ ಕಾರ್ಟ್ ಇಂಡಿಯಾ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಮತ್ತು ಶ್ರೇಯಸ್ ರಿಟೇಲ್ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್ ವೇರ್ಹೌಸ್, ಫ್ಲಿಪ್ ಕಾರ್ಟ್ ಸ್ಟೋರ್ ಗಳಿಂದ ಪ್ರತಿದಿನವೂ ಸಂಗ್ರಹಿಸಿ ಯಾವುದೇ ರೀತಿ ಮರುಬಳಕೆ ಮಾಡದೆ ಮತ್ತು ಮರು ಮಾರಾಟ ಮಾಡದೆ ನೇರವಾಗಿ ಫ್ಲಿಪ್ ಕಾರ್ಟ್ ಇಂಡಿಯಾ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಮತ್ತು ಶ್ರೇಯಸ್ ರಿಟೇಲ್ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಗೋಡಾನ್ ಅಲ್ಲಿ ತುಂಬಿದಂಥ ವಾಹನವು ಚೆನ್ನೈ ತಮಿಳುನಾಡಿನಲ್ಲಿ ಇರುವಂತಹ ಅರ್ಥ್ ರಿಸೈಕಲ್ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಕಂಪನಿಗೆ ಹೋಗಬೇಕು ಆದರೆ ಇವರುಗಳು ಮೋಸ ಮಾಡುವ ಉದ್ದೇಶದಿಂದ ನಮ್ಮ ಕರ್ನಾಟಕ ರಾಜ್ಯದಲ್ಲಿರುವ ಪೂರ್ವ ಬೆಂಗಳೂರಿನಲ್ಲಿರುವ ಸೈಟ್ ನಂ .57/3 ಕಾಡಅಗ್ರಹಾರ ಗ್ರಾಮ, ಬಿದರಹಳ್ಳಿ ಹೋಬಳಿ 560049 ಈ ವಿಳಾಸದಲ್ಲಿ ಮತ್ತು ಬೂದಿಗರೆ ಕ್ರಾಸ್ ಸಮೀಪದಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ಎರಡು ಗೋಡನ್ ಗಳನ್ನು ಮಾಡಿಕೊಂಡು ಫ್ಲಿಪ್ ಕಾರ್ಟ್ ಇಂಡಿಯಾ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಮತ್ತು ಶ್ರೇಯಸ್ ರಿಟೇಲ್ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಕಂಪನಿಯ ವೇರ್ಹೌಸ್ ಗಳಿಂದ ಫ್ಲಿಪ್ ಕಾರ್ಟ್ ಇಂಡಿಯಾ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಮತ್ತು ಶ್ರೇಯಸ್ ರಿಟೇಲ್ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಕಂಪನಿಗೆ ಸಂಬಂಧ ಪಟ್ಟಂತಹ ನೂರಕ್ಕೂ ಹೆಚ್ಚು ಸ್ಟೋರ್ ಗಳಿಂದ ಈ ಮೇಲೆ ತಿಳಿಸಿರುವಂತೆ ಅವಧಿ ಮುಗಿದಿರುವ, ಡ್ಯಾಮೇಜ್ ಗೊಂಡಿರುವ ಎಲ್ಲಾ ರೀತಿಯಾದಂತಹ ಆಹಾರ ಪದಾರ್ಥಗಳನ್ನು ಇನ್ನಿತರೆ ದಿನ ಬಳಕೆ ವಸ್ತುಗಳನ್ನು ಸೈಟ್ ನಂ 57/3 ಬಿದರಹಳ್ಳಿ ಹೋಬಳಿ ಕಾಡಅಗ್ರಹಾರ ಗ್ರಾಮ ಬೆಂಗಳೂರು 560049 ಈ ವಿಳಾಸದಲ್ಲಿರುವಂತಹ ಗೋಡನ್ ಗೆ ತೆಗೆದುಕೊಂಡು ಬಂದು ಎಲ್ಲವನ್ನೂ ಬೇರ್ಪಡಿಸಿ ಬೇರ್ಪಡಿಸಿದಂಥ ಆಹಾರ ಪದಾರ್ಥಗಳನ್ನು ಇಲ್ಲಿಂದ ಬೂದಿಗರೆ ಸಮೀಪದಲ್ಲಿರುವಂಥ ಗೋಡಾನ್ ಗೆ ತೆಗೆದುಕೊಂಡು ಹೋಗಿ ಮತ್ತೊಮ್ಮೆ ಪ್ಯಾಕ್ ಮಾಡಿ ಅವುಗಳನ್ನು ಮರು ಮಾರಾಟ ಮಾಡುತ್ತಿದ್ದಾರೆ. ಆದ್ದರಿಂದ ಅರ್ಥ್ ರಿಸೈಕಲ್ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಕಂಪನಿ ಹೆಸರಿನಲ್ಲಿ ಇರುವಂತಹ ಈ ಎರಡು ಗೋಡನು ಗಳಿಗೆ ನಮ್ಮ ಕರ್ನಾಟಕ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯಲ್ಲಿ ತೆಗೆದುಕೊಂಡಿರುವಂತಹ ಪರವಾನಗಿ ಪ್ರತಿಯನ್ನು ಪರಿಶೀಲಿಸಿ ಮತ್ತು ಆಹಾರ ಸುರಕ್ಷತೆ ಇಲಾಖೆಯಿಂದ ತೆಗೆದುಕೊಂಡಿರುವಂತಹ ಯಾವುದಾದರೂ ಪರವಾನಗಿ ಪತ್ರ ಇದ್ದರೆ ಅದನ್ನು ಪರಿಶೀಲಿಸಬೇಕು ಮತ್ತು ಈ ಎರಡು ಗೋಡನ್ ಗಳನ್ನು ಇಲ್ಲಿ ಸ್ಥಾಪಿಸಲು ಯಾವ ಇಲಾಖೆಯಿಂದ ಅನುಮತಿ ಪಡೆದಿದ್ದಿರುವರು ಎಂದು ಆ ಪರವಾನಗಿ ಪ್ರತಿಯನ್ನು ಪರಿಶೀಲಿಸಿ ಮತ್ತು ಫ್ಲಿಪ್ ಕಾರ್ಟ್ ಇಂಡಿಯಾ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಮತ್ತು ಶ್ರೇಯಸ್ ರಿಟೇಲ್ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಕಂಪನಿಯ ಜೊತೆಯಲ್ಲಿ ಮಾಡಿಕೊಂಡಿರುವ ಒಪ್ಪಂದದ ಪ್ರತಿಯನ್ನು ಪರಿಶೀಲಿಸಿ ಮತ್ತು ಇವರುಗಳು ತರುತ್ತಿರುವಂಥ ಅವಧಿ ಮುಗಿದಿರುವಂತಹ ಆಹಾರ ಪದಾರ್ಥಗಳನ್ನು ಮರುಮಾರಾಟ ಮಾಡುತ್ತಿರುವುದರಿಂದ ಅದನ್ನು ಕಠಿಣವಾಗಿ ಸೇವಿಸುತ್ತಿರುವ ಸಾರ್ವಜನಿಕರ ಆರೋಗ್ಯದ ಮೇಲೆ ಬಹಳ ಕೆಟ್ಟ

ದುಷ್ಪರಿಣಾಮ ಉಂಟಾಗುತ್ತದೆ ಅದಲ್ಲದೆ ಈ ಅವಧಿ ಮುಗಿದಿರುವಂತಹ ಆಹಾರ ಪದಾರ್ಥಗಳನ್ನು ಮಕ್ಕಳು ಸೇವಿಸಿದರೆ ಮಾರಕ ಕಾಯಿಲೆಗಳು ಬರುವ ಸಾಧ್ಯತೆ ಹೆಚ್ಚಾಗಿದೆ ಅದರಿಂದ ಕೂಡಲೇ ಈ ಎರಡು ಗೋಡನ್ ಗಳನ್ನು ಸೀಜ್ ಮಾಡಿ ಈ ಕಾನೂನು ಬಾಹಿರ ಅಕ್ರಮ ಚಟುವಟಿಕೆ ಮಾಡುತ್ತಿರುವರ ವಿರುದ್ಧ ಕಠಿಣ ಕಾನೂನು ಕ್ರಮ ಜರುಗಿಸಿ ಮತ್ತು ಅರ್ಥ್ ರಿಸೈಕಲ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಕಂಪನಿಯ ವಿರುದ್ಧ ಪ್ರಕರಣ ದಾಖಲಿಸಿ ಸೂಕ್ತ ಮಾನದಂಡಗಳನ್ನು ವಿಧಿಸಿ ಸಾರ್ವಜನಿಕರ ಆರೋಗ್ಯದ ಮೇಲೆ ಉಂಟಾಗುತ್ತಿರುವಂತ ದುಷ್ಪರಿಣಾಮಗಳನ್ನು ತಡೆಗಟ್ಟಬೇಕೆಂದು ತಮ್ಮಲ್ಲಿ ಮನವಿ ಮಾಡಿಕೊಳ್ಳುತ್ತಿದ್ದೇನೆ.

ವಂದನೆಗಳೊಂದಿಗೆ

ಇಂತಿ ನಿಮ್ಮ ವಿಶ್ವಾಸಿ
ಸಹಿ/-"

(Emphasis added)

The gist of the complaint is that, the Company is re-labelling and selling the expired products to the general public. This results in notice being issued by the Food Safety Department to the petitioners on 24-04-2026. The notice reads as follows:

“ರವರಿಗೆ.

"ಪ್ರಾಮುಖ್ಯತೆ & ಅತೀ ತುರ್ತು"

AAMIR AHMED CHUNA
EARTH RECYCLER
SITE NOS. 11, 12, 13 AND 14, L K ENCLAVE,
BIDARAHALLI HOBLI, BANGALORE,
Bangalore Urban, Karnataka-560049
M-8217827818

ವಿಷಯ: ತಮ್ಮ ಆಹಾರ ಘಟಕದಲ್ಲಿ ಕಂಡು ಬಂದ ನ್ಯೂನತೆಗಳು ಹಾಗೂ ಲೋಪ ದೋಷಗಳ ಬಗ್ಗೆ ಉತ್ತರಿಸುವ ಕುರಿತು

ಉಲ್ಲೇಖ 1: ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆಯ ಬೆಂಗಳೂರು ಪೂರ್ವ ಆಹಾರ ಸುರಕ್ಷತಾ ಅಧಿಕಾರಿಗಳ ಪರಿಶೀಲನಾ ವರದಿ ದಿನಾಂಕ 24/04/2026 ರಂತೆ

**ಉಲ್ಲೇಖ 2: ಅವಲಹಳ್ಳಿ ಪೊಲೀಸ್ ಠಾಣೆ ದೂರಿನ ಸಂಖ್ಯೆ ನಂ. ಎ. ವಿ. ಪಿ. ಎಸ್
185/2026 ದಿನಾಂಕ 22/04/2026 ರಂತೆ.**

ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆಯ ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲೂಕಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕಾಡ ಅಗ್ರಹಾರ ಗ್ರಾಮದಲ್ಲಿನ ನಿಮ್ಮ ಆಹಾರ ಶೇಖರಣ ಘಟಕ (Food storage warehouse) EARTH RECYCLER ಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ದೂರು ನೀಡಿದ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಸದರಿ ಆಹಾರ ಘಟಕವನ್ನು ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲೂಕು ಆಹಾರ ಸುರಕ್ಷಾಧಿಕಾರಿ ಶ್ರೀ ಶಿವಕುಮಾರ್ ರವರು ನಿಮ್ಮ ಘಟಕಕ್ಕೆ ದಿನಾಂಕ 22/04/2026 ರಂದು ಭೇಟಿ ನೀಡಿ ಪರಿಶೀಲನಾ ಸಂದರ್ಭದಲ್ಲಿ ಈ ಕೆಳಕಂಡ ನ್ಯೂನತೆಗಳು ಕಂಡುಬಂದಿರುತ್ತವೆ.

1. ಸದರಿ ಆಹಾರ ಘಟಕ ಅರ್ಥ ರಿಸೈಕಲ್ ಇದು trade retail wholesaler and retail retailer ರ ಅಡಿಯಲ್ಲಿ ಆಹಾರ ಪರವಾನಗಿಯನ್ನು (EARTH RECYCLER - 11225302001648) ಹೊಂದಿದ್ದು ಸರಿ ಅಷ್ಟೇ ಆದರೆ ಪರಿಶೀಲನ ವೇಳೆಯಲ್ಲಿ ಪಡೆದಿರುವ ಆಹಾರ ಪರವಾನಗಿಯ ಪ್ರಕಾರ ವ್ಯಾಪಾರವು ನಡೆಯದಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ.

2. ಒಳಾಂಗಣದಲ್ಲಿ ಇರಿಸಲಾದ ಸುಮಾರು ನೂರಾರು ಕೆಜಿ ಅವಧಿ ಮೀರಿದ ಆಹಾರ ಪದಾರ್ಥಗಳು (package drinking water, Biscuits packet's, sweets, cereals packets, chocolate, masala powders etc) ಎಲ್ಲೆಂದರಲ್ಲಿ ಅಸಮರ್ಪಕ ರೀತಿಯಲ್ಲಿ ಶೇಖರಣೆ ಮಾಡಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ.

3. ಅವಧಿ ಮೀರಿರುವ ಆಹಾರ ಪದಾರ್ಥಗಳ ಜೊತೆಗೆ ಚಾಲ್ತಿಯಲ್ಲಿರುವ ಆಹಾರ ಪದಾರ್ಥಗಳು ಸಹ ಅಸಮರ್ಪಕ ರೀತಿಯಲ್ಲಿ ಇರಿಸಿರುವುದು ಕಂಡು ಬಂದಿರುತ್ತದೆ.

4. ಅವಧಿ ಮೀರಿದ ಕೆಲ ಆಹಾರ ಪದಾರ್ಥಗಳಿಂದ ಕ್ಯಾಟಲ್ ಫೀಡ್ ಆಹಾರ ತಯಾರಿಕೆ ಮಾಡುತ್ತಿರುವುದು ಹಾಗೆ ತತ್ಸಂಬಂಧ ಪ್ಯಾಕಡ್ ಮಾಡಿರುವ ಚೀಲಗಳು ಸದರಿ ಸ್ಥಳದಲ್ಲಿಯೇ ಕಂಡುಬಂದಿರುತ್ತವೆ.

5. ಅವಧಿ ಮೀರಿರುವ ಮತ್ತು ಚಾಲ್ತಿಯಲ್ಲಿರುವ ವಿವಿಧ ಕಂಪನಿಗಳ ಬಗೆ ಬಗೆಯ ಅಡುಗೆ ಎಣ್ಣೆಗಳನ್ನು ಅಸಮರ್ಪಕ ರೀತಿಯಲ್ಲಿ ಅತ್ಯಂತ ಅಸ್ವಚ್ಛತೆ ಹಾಗೂ ಅನೈರ್ಮಲ್ಯ ದಿಂದ ಹತ್ತಕ್ಕೂ ಹೆಚ್ಚು ಬ್ಯಾರೆಲ್ಗಳಲ್ಲಿ ಶೇಖರಿಸುತ್ತಿರುವ ಕಂಡುಬಂದಿರುತ್ತದೆ.

6. ಸದರಿಯ ಆಹಾರ ಘಟಕದಲ್ಲಿ ಆಹಾರ ಪದಾರ್ಥಗಳ ಜೊತೆ ಅವಧಿ ಮೀರಿರುವ ಅತ್ಯಂತ ಅಪಾಯಕಾರಿ ಪದಾರ್ಥಗಳಾದ **DETOL, COLIN, Phenyl, House keeping liquids, Detergents** ಗಳನ್ನು ಇರಿಸಿದ್ದು ನೆಲಹಾಸಿನ ಮೇಲೆ ಎಲ್ಲೆಂದರಲ್ಲಿ ಚೆಲ್ಲಿರುವುದು ಹಾಗೂ ಆಹಾರ ಪದಾರ್ಥಗಳಿಗೆ ನೇರ ಸಂಪರ್ಕ ಹೊಂದುವ ರೀತಿಯಲ್ಲಿದ್ದು ಅತ್ಯಂತ ಅಪಾಯಕಾರಿ ಪರಿಸ್ಥಿತಿಯಲ್ಲಿ ಇರುತ್ತದೆ.

7. ಅವಧಿ ಮೀರಿರುವ ಹಾಗೂ ಅವಧಿ ಬಾಲ್ತಿಯಲ್ಲಿರುವ ಆಹಾರ ಪದಾರ್ಥಗಳನ್ನು ಪ್ಯಾಕೆಟ್‌ನಿಂದ ಹೊರ ತೆಗೆದು ಒಂದೇ ಚೀಲಗಳಲ್ಲಿ ಆಹಾರ ಸಂಗ್ರಹಿಸುತ್ತಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ.

8. ಸದರಿ ಆಹಾರ ಘಟಕದಲ್ಲಿ ಸ್ವಾಭಾವಿಕ ಬೆಳಕು- ಗಾಳಿ ಇಲ್ಲದೆ ಯಾವುದೇ ಸುರಕ್ಷತಾ ಕ್ರಮಗಳು ವಹಿಸದೆ ಅಸಮರ್ಪಕ ರೀತಿಯಲ್ಲಿ ಆಹಾರ ಸಾಮಗ್ರಿಗಳನ್ನು ಇರಿಸಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ.

9. ಪಡೆದಿರುವ ಆಹಾರ ಪರವಾನಗಿಯಂತೆ ಹಾಗೂ ಶೇಖರಿಸಿರುವ ಅವಧಿ ಮೀರಿದ ಹಾಗೂ ಬಾಲ್ತಿಯಲ್ಲಿರುವ ಆಹಾರ ಪದಾರ್ಥಗಳ ನಿರ್ವಹಣೆ ಬಗ್ಗೆ ಯಾವುದೇ ಮಾಹಿತಿ ಅಥವಾ ಕಡತಗಳು ಸಹ ಇರುವುದಿಲ್ಲ.

ಈ ಮೇಲ್ಕಂಡ ಎಲ್ಲಾ ನ್ಯೂನತೆಗಳು ಕಂಡು ಬಂದಿದ್ದು ನೀವು **FSSAI** ಕಾಯ್ದೆ 2006 ಹಾಗೂ ನಿಬಂಧನೆಗಳು 2011ರಡಿ ನಿಯಮಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿರುತ್ತೀರಿ, ಆದ್ದರಿಂದ ಈ ನ್ಯೂನತೆಗಳನ್ನು ನೋಟೀಸ್ ತಲುಪಿದ 03 ದಿನಗಳೊಳಗಾಗಿ ಸರಿಪಡಿಸಿಕೊಂಡು ಈ ಕಚೇರಿಗೆ ವರದಿ ಸಲ್ಲಿಸುವುದು ತಪ್ಪಿದಲ್ಲಿ ತಮ್ಮ ಮೇಲೆ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಮೊಕದ್ದಮೆ ಹೂಡುವುದು ಸೇರಿದಂತೆ ಆಹಾರ ಸುರಕ್ಷತೆ ಮತ್ತು ಗುಣಮಟ್ಟ ಕಾಯ್ದೆ 2006ರ ಹಾಗೂ ನಿಬಂಧನೆಗಳು 2011ರಡಿಯಲ್ಲಿ ಕಾನೂನು ರೀತ್ಯಾ ಕ್ರಮ ಜರುಗಿಸಲಾಗುವುದು

ಸಹಿ/-

ಅಂಕಿತಾಧಿಕಾರಿಗಳು

ಆಹಾರ ಸುರಕ್ಷತೆ ಮತ್ತು ಔಷಧ ಆಡಳಿತ ಇಲಾಖೆ

ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ

ಅಂಕಿತಅಧಿಕಾರಿಗಳಪರವಾಗಿ

Sd/-

Food Safety Officer (FSSAI)

Office of FSSAI

Bengaluru Urban District

Bengaluru East Taluk"

(Emphasis added)

The notice is issued for the purpose of improvement, upkeep of the unit and to report the same to the Food Safety Authority, failing which, appropriate action would be taken in accordance with law.

10. The Police conduct a mahazar on the basis of the afore-quoted complaint made by respondent No.2. The mahazar reads as follows:

ಸ್ಥಳ ಪಂಚನಾಮೆ

ದಿನಾಂಕ:22/04/2026 ರಂದು ಆವಲಹಳ್ಳಿ ಪೊಲೀಸ್ ಠಾಣಾ ಸರಹದ್ದಿಗೆ ಸೇರಿದ ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಬಿದರಹಳ್ಳಿ ಹೋಬಳಿ, ಕಾಡಲಗ್ರಹಾರ ಗ್ರಾಮ, ಸೆಟ್ ನಂ.57/3ರಲ್ಲಿರುವ ಅರ್ಥ್‌ಸೈಕಲ್ ವೈವೇಟ್ ಲಿಮಿಟೆಡ್‌ನಲ್ಲಿ ಈ ಕೆಳಗೆ ಸಹಿ ಮಾಡಲಿರುವ ಪಂಚಾಯ್ತಿದಾರರುಗಳಾದ ನಮ್ಮಗಳ ಸಮಕ್ಷಮ ಹೇಳಿ ಲ್ಯಾಪ್ ಟಾಪ್‌ನಲ್ಲಿ ಟೈಪ್ ಮಾಡಿಸಿದ ಪಂಚನಾಮೆ ಕ್ರಮ ಏನೆಂದರೆ,

ಪಂಚಾಯ್ತಿದಾರರು:-

1. ಶ್ರೀ.ರವಿಗೌಡ ಬಿನ್ ಅಲ್ಪಾಪೋಸ್, ನಂ.59, ಕಾಡಲಗ್ರಹಾರ ಗ್ರಾಮ, ಬಿದರಹಳ್ಳಿ ಹೋಬಳಿ, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ-560049 ಮೊ.ಸಂ.9739563606, ಕೆಲಸ:-ಆಟೋ ಡ್ರೈವರ್,
2. ಶ್ರೀ.ಗಜೇಂದ್ರ ಕೆ ಬಿನ್ ಲೇಟ್ ಕೃಷ್ಣಪ್ಪ, 28ವರ್ಷ, ವಾಸ. ವಾಟರ್ ಟ್ಯಾಂಕ್ ಹತ್ತಿರ, ಬಿದರಹಳ್ಳಿ ಹೋಬಳಿ, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ-560049 ಮೊ.ಸಂ.7353026714, ಕೆಲಸ:-ಸ್ವಂತ ವ್ಯವಾಹಾರ,

ಈ ದಿನ ಆವಲಹಳ್ಳಿ ಪೊಲೀಸ್ ಠಾಣೆಯ ಪೊಲೀಸ್ ಸಬ್-ಇನ್ಸ್ ಪೆಕ್ಟರ್‌ರವರಾದ ರೇವಣ ಸಿದ್ದಪ್ಪ ರವರು ತಮ್ಮ ಠಾಣಾ ಮೊ.ಸಂ.187/2025 ಕಲಂ 316(2), 318(4) r/w 3(5) ಬಿ ಎನ್ ಎಸ್ ಆಕ್ಟ್ & 23, 24, 59 FOOD SAFETY AND STANDARDS ACT-2006. ಪ್ರಕರಣದಲ್ಲಿ ತನಿಖೆ ಕೈಗೊಂಡು

ತಮ್ಮ ಸಿಬ್ಬಂದಿಗಳ ಜೊತೆ ಮೇಲ್ಕಂಡ ಸ್ಥಳಕ್ಕೆ ಬಂದಿದ್ದು, ನಮ್ಮನ್ನು ಸ್ಥಳಕ್ಕೆ ಬರಮಾಡಿಕೊಂಡು ಕೃತ್ಯ ನಡೆದ ಸ್ಥಳ ಪಂಚನಾಮೆ ಕ್ರಮ ಜರುಗಿಸಬೇಕಾಗಿದ್ದು ತಾವುಗಳು ಪಂಚಾಯ್ತುದಾರರಾಗಿ ಸಹಕರಿಸಬೇಕೆಂದು ತಿಳಿಸಿ, ನೋಟೀಸ್ ಜಾರಿ ಮಾಡಿದ ಮೇರೆಗೆ ನಾವುಗಳು ಪಂಚ ಸಾಕ್ಷಿಗಳಾಗಿ ಸಹಕರಿಸಲು ಒಪ್ಪಿದೆವು.

ನಂತರ ಸ್ಥಳದಲ್ಲಿ ಹಾಜರಿದ್ದ ಪಿಯಾದುದಾರರಾದ ಆವಲಹಳ್ಳಿ ಪೊಲೀಸ್ ಠಾಣೆಯ ಅನಿಲ್ ಕುಮಾರ್ ಜಿ ರವರನ್ನು ಪ್ರಕರಣದ ತನಿಖಾಧಿಕಾರಿಗಳು ನಮಗೆ ಪರಿಚಯ ಮಾಡಿಕೊಟ್ಟಿದ್ದು, ನಮ್ಮಗಳ ಪರಿಚಯವನ್ನು ಅವರಿಗೆ ಮಾಡಿಕೊಟ್ಟಿದ್ದು, ನಂತರ ಪ್ರಕರಣದ ಪಿಯಾದುದಾರರಾದ ಅನಿಲ್ ಕುಮಾರ್ ರವರು ನುಡಿದಿದ್ದೇನೆಂದರೆ ಅರ್ಥರಿಸೈಕಲ್ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಕಂಪನಿಯು No.58/1, Ground floor, Haji M.A.R. Avenue, Wuthucattton St, Periamet, Park Town, Chennai, Tamil Nadu 600003 ಈ ಮೇಲ್ಕಂಡ ವಿಳಾಸದಲ್ಲಿ ಸ್ಥಾಪಿತಗೊಂಡಿದ್ದು ಈ ಕಂಪನಿಯು ಪ್ರಮುಖ ಪಾತ್ರ ಏನೆಂದರೆ ಕಾರ್ಖಾನೆಗಳಲ್ಲಿ, ಕಂಪನಿಗಳಲ್ಲಿ, ವೆಹೊಸ್ ಗಳಲ್ಲಿ, ಮಾಲ್ ಗಳಲ್ಲಿ ಅವಧಿ ಮುಗಿದಿರುವಂತಹ ಆಹಾರ ಪದಾರ್ಥಗಳನ್ನು ಇನ್ನಿತರೆ ಅವಧಿ ಮುಗಿದಿರುವಂತಹ ಸಾರ್ವಜನಿಕರು ಬಳಸುವಂಥ ದಿನಬಳಕೆ ವಸ್ತುವನ್ನು ಮತ್ತು ಪ್ಲಾಸ್ಟಿಕ್ ಮುಂತಾದಂತಹ ತ್ಯಾಜ್ಯ ವಸ್ತುಗಳನ್ನು ಸಂಗ್ರಹಿಸಿ ಪರಿಸರಕ್ಕೆ ಪ್ರಾಣಿ ಪಕ್ಷಿಗಳಿಗೆ ಸಾರ್ವಜನಿಕರ ಆರೋಗ್ಯದ ಮೇಲೆ ಯಾವುದೇ ರೀತಿ ದುಷ್ಪರಿಣಾಮ ಉಂಟಾಗದಂತೆ ಕಾರ್ಯ ನಿರ್ವಹಿಸಬೇಕು ಆದರೆ ಹಲವಾರು ದಿನಗಳ ಹಿಂದೆ ನನಗೆ ಒಂದು ಮಾಹಿತಿ ಬಂದಿರುತ್ತದೆ ಅರ್ಥ ರಿಸೈಕಲ್ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಕಂಪನಿಯ ಹೆಸರಿನಲ್ಲಿ ನಮ್ಮ ಕರ್ನಾಟಕ ರಾಜ್ಯದಲ್ಲಿ ಇರುವಂತಹ ಫ್ಲಿಪ್ ಕಾರ್ಟ್ ಇಂಡಿಯಾ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಮತ್ತು ಶ್ರೇಯಸ್ ರಿಟೇಲ್ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಸಂಸ್ಥೆಯೊಟ್ಟಿಗೆ ಒಪ್ಪಂದ ಮಾಡಿಕೊಂಡು ವೇಹೊಸ್ ಹಾಗೂ ಫ್ಲಿಪ್ ಕಾರ್ಟ್ ಇಂಡಿಯಾ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಶ್ರೇಯಸ್ ರಿಟೇಲ್ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಗೆ ಸೇರಿದ ಬೆಂಗಳೂರಿನಲ್ಲಿ ಇರುವಂತಹ ಸುಮಾರು 100ಕ್ಕೂ ಹೆಚ್ಚು ಸ್ಟೋರ್ ಗಳಿಂದ ಪ್ರತಿ ದಿನವೂ ಬರುವಂತಹ ಸಾರ್ವಜನಿಕರು ಬಳಸುವಂತಹ ಆಹಾರ ಪದಾರ್ಥಗಳು ಹಾಲು, ಮೊಸರು, ಹಣ್ಣು, ತರಕಾರಿ, ಸೊಪ್ಪು, ಗೋಧಿ ಹಿಟ್ಟು, ಮೊಟ್ಟೆ, ಕೂಲ್ ಡ್ರಿಂಕ್ಸ್, ರೆಡೀ ಮಿಕ್ಸ್ ದೋಸೆಹಿಟ್ಟು, ವಾಷಿಂಗ್ ಪೌಡರ್, ಸೋಪ್, ಹ್ಯಾಂಡ್ ವಾಶ್, ಡಿಶ್ವಾಶ್ ಬಾರ್, ಶಾಂಪೂ, ಎಲ್ಲ ರೀತಿಯಾದಂತಹ ಅವಧಿ ಮುಗಿದಿರುವ ಆಹಾರ ಪದಾರ್ಥಗಳನ್ನು ಡ್ಯಾಮೇಜ್ ಗೊಂಡಿರುವ ಆಹಾರ ಪದಾರ್ಥಗಳನ್ನು ಮತ್ತು ಎಲ್ಲ ರೀತಿಯಾದಂತಹ ಅವಧಿ ಮುಗಿದಿರುವಂತಹ ಡ್ಯಾಮೇಜ್ ಗೊಂಡಿರುವ ಇನ್ನಿತರೆ ದಿನಬಳಕೆ ಎಲ್ಲಾ ರೀತಿಯಾದಂತಹ ವಸ್ತುಗಳನ್ನು ಫ್ಲಿಪ್ ಕಾರ್ಟ್ ಇಂಡಿಯಾ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಮತ್ತು ಶ್ರೇಯಸ್ ರಿಟೇಲ್ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್ ವೇಹೊಸ್, ಫ್ಲಿಪ್ ಕಾರ್ಟ್ ಸ್ಟೋರ್ ಗಳಿಂದ ಪ್ರತಿದಿನವೂ ಸಂಗ್ರಹಿಸಿ ಯಾವುದೇ ರೀತಿ ಮರುಬಳಕೆ ಮಾಡದೆ ಮತ್ತು ಮರು ಮಾರಾಟ ಮಾಡದೆ ನೇರವಾಗಿ ಫ್ಲಿಪ್ ಕಾರ್ಟ್ ಇಂಡಿಯಾ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಮತ್ತು ಶ್ರೇಯಸ್ ರಿಟೇಲ್ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಗೋಡಾನ್ ಅಲ್ಲಿ ತುಂಬಿದಂಥ ವಾಹನವು ಚೆನ್ನೈ ತಮಿಳುನಾಡಲ್ಲಿ ಇರುವಂತಹ ಅರ್ಥ ರಿಸೈಕಲ್ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಕಂಪನಿಗೆ ಹೋಗಬೇಕು ಆದರೆ ಇವರುಗಳು ಮೋಸ ಮಾಡುವ ಉದ್ದೇಶದಿಂದ ನಮ್ಮ ಕರ್ನಾಟಕ ರಾಜ್ಯದಲ್ಲಿರುವ ಪೂರ್ವ ಬೆಂಗಳೂರಿನಲ್ಲಿರುವ ಸೈಟ್ ನಂ .57/3 ಕಾಡಅಗ್ರಹಾರ ಗ್ರಾಮ, ಬಿದರಹಳ್ಳಿ ಹೋಬಳಿ 560049 ಈ ವಿಳಾಸದಲ್ಲಿ ಮತ್ತು ಬೂದಿಗರೆ ಕ್ರಾಸ್ ಸಮೀಪದಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ಎರಡು ಗೋಡನ್ ಗಳನ್ನು ಮಾಡಿಕೊಂಡು ಫ್ಲಿಪ್ ಕಾರ್ಟ್ ಇಂಡಿಯಾ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಮತ್ತು ಶ್ರೇಯಸ್ ರಿಟೇಲ್ ಪೈವೇಟ್ ಲಿಮಿಟೆಡ್

ಕಂಪನಿಯ ವೇರ್ಹೌಸ್ ಗಳಿಂದ ಪ್ಲಿಪ್ ಕಾರ್ಟ್ ಇಂಡಿಯಾ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಮತ್ತು ಶ್ರೇಯಸ್ ರಿಟೇಲ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಕಂಪನಿಗೆ ಸಂಬಂಧ ಪಟ್ಟಂತಹ ನೂರಕ್ಕೂ ಹೆಚ್ಚು ಸ್ಟೋರ್ ಗಳಿಂದ ಈ ಮೇಲೆ ತಿಳಿಸಿರುವಂತೆ ಅವಧಿ ಮುಗಿದಿರುವ, ಡ್ಯಾಮೇಜ್ ಗೊಂಡಿರುವ ಎಲ್ಲಾ ರೀತಿಯಾದಂತಹ ಆಹಾರ ಪದಾರ್ಥಗಳನ್ನು ಇನ್ನಿತರೆ ದಿನ ಬಳಕೆ ವಸ್ತುಗಳನ್ನು ಸೆಕ್ಟ್ ನಂ 57/3 ಬಿದರಹಳ್ಳಿ ಹೋಬಳಿ ಕಾಡಅಗ್ರಹಾರ ಗ್ರಾಮ ಬೆಂಗಳೂರು 560049 ಈ ವಿಳಾಸದಲ್ಲಿರುವಂತಹ ಗೋಡನ್ ಗೆ ತೆಗೆದುಕೊಂಡು ಬಂದು ಎಲ್ಲವನ್ನೂ ಬೇರ್ಪಡಿಸಿ ಬೇರ್ಪಡಿಸಿದಂಥ ಆಹಾರ ಪದಾರ್ಥಗಳನ್ನು ಇಲ್ಲಿಂದ ಬೂದಿಗರೆ ಸಮೀಪದಲ್ಲಿರುವಂಥ ಗೋಡಾನ್ ಗೆ ತೆಗೆದುಕೊಂಡು ಹೋಗಿ ಮತ್ತೊಮ್ಮೆ ಪ್ಯಾಕ್ ಮಾಡಿ ಅವುಗಳನ್ನು ಮರು ಮಾರಾಟ ಮಾಡುತ್ತಿದ್ದಾರೆ. ಆದ್ದರಿಂದ ಅರ್ಥ ರಿಸೈಕಲ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಕಂಪೆನಿ ಹೆಸರಿನಲ್ಲಿ ಇರುವಂತಹ ಈ ಎರಡು ಗೋಡನು ಗಳಿಗೆ ನಮ್ಮ ಕರ್ನಾಟಕ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯಲ್ಲಿ ತೆಗೆದುಕೊಂಡಿರುವಂತಹ ಪರವಾನಗಿ ಪ್ರತಿಯನ್ನು ಪರಿಶೀಲಿಸಿ ಮತ್ತು ಆಹಾರ ಸುರಕ್ಷತೆ ಇಲಾಖೆಯಿಂದ ತೆಗೆದುಕೊಂಡಿರುವಂತೆ ಯಾವುದಾದರೂ ಪರವಾನಗಿ ಪತ್ರ ಇದ್ದರೆ ಅದನ್ನು ಪರಿಶೀಲಿಸಬೇಕು ಮತ್ತು ಈ ಎರಡು ಗೋಡನ್ ಗಳನ್ನು ಇಲ್ಲಿ ಸ್ಥಾಪಿಸಲು ಯಾವ ಇಲಾಖೆಯಿಂದ ಅನುಮತಿ ಪಡೆದಿದ್ದಿರುವರು ಎಂದು ಆ ಪರವಾನಗಿ ಪ್ರತಿಯನ್ನು ಪರಿಶೀಲಿಸಿ ಮತ್ತು ಪ್ಲಿಪ್ ಕಾರ್ಟ್ ಇಂಡಿಯಾ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಮತ್ತು ಶ್ರೇಯಸ್ ರಿಟೇಲ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಕಂಪನಿಯ ಜೊತೆಯಲ್ಲಿ ಮಾಡಿಕೊಂಡಿರುವ ಒಪ್ಪಂದದ ಪ್ರತಿಯನ್ನು ಪರಿಶೀಲಿಸಿ ಮತ್ತು ಇವರುಗಳು ತರುತ್ತಿರುವಂಥ ಅವಧಿ ಮುಗಿದಿರುವಂತೆ ಆಹಾರ ಪದಾರ್ಥಗಳನ್ನು ಮರುಮಾರಾಟ ಮಾಡುತ್ತಿರುವುದರಿಂದ ಅದನ್ನು ಕಠಿಣವಾಗಿ ಸೇವಿಸುತ್ತಿರುವ ಸಾರ್ವಜನಿಕರ ಆರೋಗ್ಯದ ಮೇಲೆ ಬಹಳ ಕೆಟ್ಟ ದುಷ್ಪರಿಣಾಮ ಉಂಟಾಗುತ್ತದೆ ಅದಲ್ಲದೆ ಈ ಅವಧಿ ಮುಗಿದಿರುವಂತಹ ಆಹಾರ ಪದಾರ್ಥಗಳನ್ನು ಮಕ್ಕಳು ಸೇವಿಸಿದರೆ ಮಾರಕ ಕಾಯಿಲೆಗಳು ಬರುವ ಸಾಧ್ಯತೆ ಹೆಚ್ಚಾಗಿರುತ್ತದೆ ಎಂದು ತಿಳಿಸಿ, ಸಾರ್ವಜನಿಕರು ಪ್ರತಿ ದಿನ ಬಳಸುವ ಆಹಾರ ಪದಾರ್ಥಗಳು ಔಷಧಗಳು ಮತ್ತು ಎಲ್ಲ ರೀತಿಯಾದಂತಹ ಅವಧಿ ಮುಗಿದಿರುವಂತಹ ಡ್ಯಾಮೇಜ್ ಗೊಂಡಿರುವ ಇನ್ನಿತರೆ ದಿನಬಳಕೆಗಳು ಇರುವ ಸ್ಥಳ ಇದೇ ಎಂದು ತೋರಿಸಿದ ಮೇರೆಗೆ ಸದರಿ ಸ್ಥಳವನ್ನು ಪರಿಶೀಲಿಸಿ ನೋಡಲಾಗಿ ಸ್ಥಳವು ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಬಿದರಹಳ್ಳಿ ಹೋಬಳಿ, ಕಾಡಅಗ್ರಹಾರ ಗ್ರಾಮ, ಸೆಕ್ಟ್ ನಂ.57/3ರಲ್ಲಿರುವ ಅರ್ಥರಿಸೈಕಲ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್‌ನ ಒಳಭಾಗವಾಗಿರುತ್ತದೆ. ಸದರಿ ಕಂಪನಿಯ ಒಳಗೆ ಹೋಗಲು ಪೂರ್ವಭಿಮುಖವಾಗಿ ಒಂದು ರೆಕ್ಕೆ ಕಬ್ಬಿಣದ ಬಾಗಿಲಿದ್ದು, ಇದರ ಪಕ್ಕದಲ್ಲಿ ಒಂದು ಶೆಲ್ವರ್ ಇರುತ್ತದೆ. ನಂತರ ಒಳಗೆ ಪ್ರವೇಶ ಮಾಡಲಾಗಿ 180*60 ಅಡಿ ವಿಸ್ತೀರ್ಣದ ಗೋಡನ್ ಇರುತ್ತದೆ. ಇದರ ಒಳಗೆ ಆಹಾರ ಪದಾರ್ಥಗಳು ಹಾಲು, ಮೊಸರು, ಹಣ್ಣು, ತರಕಾರಿ, ಸೊಪ್ಪು, ಗೋಧಿ ಹಿಟ್ಟು, ಮೊಟ್ಟೆ, ಕೂಲ್ ಡ್ರಿಂಕ್ಸ್, ರೆಡೀ ಮಿಕ್ಸ್ ದೋಸೆಹಿಟ್ಟು, ವಾಷಿಂಗ್ ಪೌಡರ್, ಸೋಪ್, ಹ್ಯಾಂಡ್ ವಾಶ್, ಡಿಶ್ವಾಷ್ ಬಾರ್, ಶಾಂಪೂ, ಎಲ್ಲ ರೀತಿಯಾದಂತಹ ಅವಧಿ ಮುಗಿದಿರುವ ಇನ್ನಿತರೆ ದಿನಬಳಕೆ ವಸ್ತುಗಳು ಇರುತ್ತದೆ. ಇದರ ನೆಲವು ಸಿಮೆಂಟ್ ನಿಂದ ಕೊಡಿದ್ದು, ಮೇಲ್ಮಾವಾಣಿಯು ಶೀಟ್‌ನಿಂದ ಕೊಡಿದ್ದು. ಸದರಿ ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದ ಕೃತ್ಯವು ಇದೇ ಸ್ಥಳದಲ್ಲಿ ಜರುಗಿರುವುದಾಗಿ ಕಂಡು ಬಂದಿರುತ್ತದೆ.

ಸದರಿ ಸ್ಥಳದ ಚೆಕ್ ಬಂಧಿ :-

ಪೂರ್ವಕ್ಕೆ : ಖಾಲಿ ಜಾಗ ಇರುತ್ತದೆ.

ಪಶ್ಚಿಮಕ್ಕೆ : ಅಂಜನಪ್ಪರವರಿಗೆ ಸೇರಿದ ವರ್ಹಾಸ ಇರುತ್ತದೆ.

ಉತ್ತರಕ್ಕೆ : ಖಾಲಿ ಜಾಗ ಇರುತ್ತದೆ.

ದಕ್ಷಿಣಕ್ಕೆ : ಲೇಔಟಿಗೆ ಹೋಗುವ ರಸ್ತೆ ಹಾದು ಹೋಗಿರುತ್ತದೆ.

ಈ ಮಹಜರ್‌ನ್ನು ಈ ಸಂಜೆ 17-30 ಗಂಟೆಯಿಂದ 18-30 ಗಂಟೆಯವರೆಗೆ ಸ್ಥಳದಲ್ಲಿಯೇ ಲ್ಯಾಪ್ ಟಾಪ್‌ನಲ್ಲಿ ಟೈಪ್ ಮಾಡಿದು, ಪೋರ್ಟಬಲ್ ಪ್ರಿಂಟರ್‌ನಿಂದ ಪ್ರಿಂಟ್ ಔಟ್ ತೆಗೆಯಲಾಯಿತು. ಸದರಿ ಪಂಚನಾಮೆಗೆ ನಾವುಗಳು ಸಹಿ ಮಾಡಿರುತ್ತೇವೆ.

ಟೈಪ್ ಮಾಡಿದವರ ಸಹಿ:

ಸಹಿ/-

(ಮಂಜುನಾಥ್) ಪಿ.ಸಿ.19538

ಓದಿ ಕೇಳಲಾಗಿ ಸರಿಯಿದೆ

ಸಹಿ/-

(ಪಿರ್ಯಾದುದಾರರ ಸಹಿ)

ನನ್ನ ಸಮಕ್ಷಮ

ಪಂಚಾಯ್ತುದಾರರ ಸಹಿ

ಸಹಿ/-

(ರೇವಣಸಿದ್ಧಪ್ಪ)ಪಿ.ಎಸ್.ಐ

ಆವಲಹಳ್ಳಿ ಪೊಲೀಸ್ ಠಾಣೆ

ಸಹಿ/-

ಸಹಿ/-"

(Emphasis added)

This reveals startling facts of the business and the allegations of several food consumption items being re-labelled. What is seized from the unit is placed as PF. It reads as follows:

"ಅಮಾನತ್ತು ಪಂಚನಾಮೆ"

ದಿನಾಂಕ:27/04/2026 ರಂದು ಆವಲಹಳ್ಳಿ ಪೊಲೀಸ್ ಠಾಣಾ ಸರಹದ್ದಿಗೆ ಸೇರಿದ ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಬಿದರಹಳ್ಳಿ ಹೋಬಳಿ, ಕಾಡಲಗ್ರಹಾರ ಗ್ರಾಮ, ಸೈಟ್ ನಂ.57/3ರಲ್ಲಿರುವ ಅರ್ಥ್‌ರಿಸೈಕಲ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್‌ನಲ್ಲಿ ಈ ಕೆಳಗೆ ಸಹಿ ಮಾಡಲಿರುವ ಪಂಚಾಯ್ತುದಾರರುಗಳಾದ ನಮ್ಮಗಳ ಸಮಕ್ಷಮ ಹೇಳಿ ಲ್ಯಾಪ್ ಟಾಪ್‌ನಲ್ಲಿ ಟೈಪ್ ಮಾಡಿಸಿದ ಪಂಚನಾಮೆ ಕ್ರಮ ಏನೆಂದರೆ,

ಪಂಚಾಯ್ತುದಾರರು:-

1. ಅಭಿಷೇಕ್ ಎ ಬಿನ್ ಕೆ.ವಿ.ವೆಂಕಟರಾಮಣ, 19ವರ್ಷ, ನಂ.537, ಬ್ಲಾಕ್ ಲೈನ್ ಬೇಕರಿ, ಆವಲಹಳ್ಳಿ, ಬಿದರಹಳ್ಳಿ ಹೋಬಳಿ, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ-560049.
ಮೊಸಂ.8971070263 ಕೆಲಸ:ವಿದ್ಯಾರ್ಥಿ

2. ಚಿನ್ನು ಎಸ್ ಬಿನ್ ಲೇಟ್ ಶಿವಶುಮಾರ್, 19ವರ್ಷ, ನಂ.78. ಬ್ಲಾಕ್ ಲೈನ್ ಬೇಕರಿ, ಆವಲಹಳ್ಳಿ, ಬಿದರಹಳ್ಳಿ ಹೋಬಳಿ, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ-560049.
ಮೊಸಂ.7892754424 ಕೆಲಸ:ವಿದ್ಯಾರ್ಥಿ

ಈ ದಿನ ಆವಲಹಳ್ಳಿ ಪೊಲೀಸ್ ಠಾಣೆಯ ಪೊಲೀಸ್ ಸಬ್-ಇನ್ಸ್‌ಪೆಕ್ಟರ್‌ರವರಾದ ರೇವಣ ಸಿದ್ದಪ್ಪರವರು ತಮ್ಮ ರಾಣಾ ಮೊ.ಸಂ.185/2026 ಕಲಂ. 316(2), 318(4) r/w 3(5) ಬಿ.ಎನ್.ಎಸ್ ಆಕ್ಟ್ & 23, 24, 59 FOOD SAFETY AND STANDARDS ACT-2006.ಪ್ರಕರಣದಲ್ಲಿ ತನಿಖೆ ಕೈಗೊಂಡು ತಮ್ಮ ಸಿಬ್ಬಂದಿಗಳ ಜೊತೆ ಮೇಲ್ಕಂಡ ಸ್ಥಳಕ್ಕೆ ಬಂದಿದ್ದು, ನಮ್ಮನ್ನು ಸ್ಥಳಕ್ಕೆ ಬರಮಾಡಿಕೊಂಡು ಕೃತ್ಯ ನಡೆದ ಸ್ಥಳದಲ್ಲಿ ಅಮಾನತ್ತು ಪಂಚನಾಮ ಕ್ರಮ ಜರುಗಿಸಬೇಕಾಗಿದ್ದು ತಾವುಗಳು ಪಂಚಾಯ್ತುದಾರರಾಗಿ ಸಹಕರಿಸಬೇಕೆಂದು ತಿಳಿಸಿ, ನೋಟೀಸ್ ಜಾರಿ ಮಾಡಿದ ಮೇರೆಗೆ ನಾವುಗಳು ಪಂಚ ಸಾಕ್ಷಿಗಳಾಗಿ ಸಹಕರಿಸಲು ಬಯಸಿದ್ದೇವು.

ನಂತರ ಸ್ಥಳದಲ್ಲಿ ಹಾಜರಿದ್ದ ತನಿಖಾಧಿಕಾರಿಗಳಾದ ರೇವಣಸಿದ್ದಪ್ಪರವರು ಪ್ರಕರಣದ ಸಂಕ್ಷಿಪ್ತ ಮಾಹಿತಿಯನ್ನು ತಿಳಿಸಿ ಸದರಿ ಸ್ಥಳದಲ್ಲಿ ಕೆಲವೊಂದು ವಸ್ತುಗಳನ್ನು ಅಮಾನತ್ತುಪಡಿಸಿಕೊಳ್ಳಬೇಕೆಂದು ತಿಳಿಸಿದ ಸದರಿ ಸ್ಥಳವನ್ನು ಪರಿಶೀಲಿಸಿ ನೋಡಲಾಗಿ ಸ್ಥಳವು ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಬಿದರಹಳ್ಳಿ ಹೋಬಳಿ, ಕಾಡಅಗ್ರಹಾರ ಗ್ರಾಮ, ಸ್ಟೇಟ್ ನಂ.57/3ರಲ್ಲಿರುವ ಅರ್ಥರಿಸ್ಟ್ರಕ್ಚರ್ ಪೈಪ್‌ಲೈನ್ ಲಿಮಿಟೆಡ್ ಒಳಭಾಗವಾಗಿರುತ್ತದೆ. ಸದರಿ ಕಂಪನಿಯ ಒಳಗೆ ಹೋಗಲು ಪೂರ್ವಭಿಮುಖವಾಗಿ ಒಂದು ರಸ್ತೆ ಕಡ್ಡಿದ ಬಾಗಿಲಿದ್ದು, ಇದರ ಪಕ್ಕದಲ್ಲಿ ಒಂದು ಶೆಲ್ವರ್ ಇರುತ್ತದೆ. ನಂತರ ಒಳಗೆ ಪ್ರವೇಶ ಮಾಡಲಾಗಿ 180*60 ಅಡಿ ವಿಸ್ತೀರ್ಣದ ಗೋಡನ್ ಇರುತ್ತದೆ. ಇದರ ಒಳಗೆ ಪ್ರವೇಶ ಮಾಡಲಾಗಿ ಬಾಗಿಲ ಬಳಿ ಇದ್ದಂತಹ ಯಾವುದು ಒಂದು ದ್ರವ ರೂಪದ ರಾಸಾಯನಿಕವನ್ನು ಒಂದು ನೀರಿ ಬಣ್ಣದ ಬಾಕ್ಸ್ ನಲ್ಲಿ ಹಾಕಿ ಅದರ ಒಳಗೆ ಬಾಟಲ್‌ಗಳನ್ನು ಹಾಕಿ ಅದರ ಮೇಲೆ ಇದ್ದಂತಹ ಲೇಬಲ್‌ಗಳನ್ನು ತೆಗೆದು ಹಾಕಲು ಬಳಸುವ ದ್ರವ ರೂಪದ ರಾಸಾಯನಿಕವನ್ನು ಒಂದು ಬಾಟಲ್‌ನಲ್ಲಿ ಸಂಗ್ರಹಿಸಿರುತ್ತದೆ. ನಂತರ ವೆರ್ ಹೌಸನಲ್ಲಿ ಇದ್ದಂತಹ Harpic bottle without lebel, Bathroom Cleaner Bottle (Red Colour) without lebel, Lizol Bottle without Lebel & Prabhuji Pure Food One box ಅನ್ನು ಮುಂದಿನ ತನಿಖೆಯ ಸಲುವಾಗಿ "M" ಎಂಬ ಇಂಗ್ಲೀಷ್ ಅಕ್ಷರದಿಂದ ಸೀಲ್ ಮಾಡಿ ಪಂಚರಾದ ನಮ್ಮಗಳ ಸಮಕ್ಷಮ ಪೊಲೀಸರು ಅಮಾನತ್ತುಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.

ಸದರಿ ಸ್ಥಳದ ಚಿತ್ರಬಂಧಿ :-

ಪೂರ್ವಕ್ಕೆ : ಖಾಲಿ ಜಾಗ ಇರುತ್ತದೆ.

ಪಶ್ಚಿಮಕ್ಕೆ : ಅಂಜನಪ್ಪರವರಿಗೆ ಸೇರಿದ ವೆರ್‌ಹೌಸ ಇರುತ್ತದೆ.

ಉತ್ತರಕ್ಕೆ : ಖಾಲಿ ಜಾಗ ಇರುತ್ತದೆ.

ದಕ್ಷಿಣಕ್ಕೆ : ಲೇಔಟ್ ಹೋಗುವ ರಸ್ತೆ ಹಾದು ಹೋಗಿರುತ್ತದೆ.

ಈ ಮಹಜರ್‌ನ್ನು ಈ ದಿನ ಬೆಳಿಗ್ಗೆ 10-00 ಗಂಟೆಯಿಂದ 11:00 ಗಂಟೆಯವರೆಗೆ ಸ್ಥಳದಲ್ಲಿಯೇ ಲ್ಯಾಪ್‌ಟಾಪ್‌ನಲ್ಲಿ ಟೈಪ್ ಮಾಡಿದು, ಪೋರ್ಟಬಲ್ ಪ್ರಿಂಟರ್‌ನಿಂದ ಪ್ರಿಂಟ್ ಔಟ್ ತೆಗೆಯಲಾಯಿತು. ಸದರಿ ಪಂಚನಾಮೆಗೆ ನಾವುಗಳು ಸಹಿ ಮಾಡಿರುತ್ತೇವೆ.

ಟೈಪ್ ಮಾಡಿದವರ ಸಹಿ:

ಓದಿ ಕೇಳಲಾಗಿ ಸರಿಯಿದೆ

ಸಹಿ/-

(ಮಂಜುನಾಥ್) ಪಿ.ಸಿ.19538

ನನ್ನ ಸಮಕ್ಷಮ

ಪಂಚಾಯ್ತುದಾರರ ಸಹಿ

ಸಹಿ/-

1. ಸಹಿ/-

(ರೇವಣಸಿದ್ದಪ್ಪ)ಪಿ.ಎಸ್.ಐ

ಆವಲಹಳ್ಳಿ ಪೊಲೀಸ್ ಠಾಣೆ

2. ಸಹಿ/—

(Emphasis added)

The aforesaid product of investigation is pursuant to registration of the crime. The issue now would be, whether the crime should be obliterated on the score that it runs counter to the procedure stipulated under the Act.

11. The offences alleged are the ones punishable under Sections 23, 24 and 59 of the Act. They read as follows:

"23. Packaging and labelling of foods.—(1) No person shall manufacture, distribute, sell or expose for sale or despatch or deliver to any agent or broker for the purpose of sale, any packaged food products which are not marked and labelled in the manner as may be specified by regulations:

Provided that the labels shall not contain any statement, claim, design or device which is false or misleading in any particular concerning the food products contained in the package or concerning the quantity or the nutritive value implying medicinal or therapeutic claims or in relation to the place of origin of the said food products.

(2) Every food business operator shall ensure that the labelling and presentation of food, including their shape, appearance or packaging, the packaging materials used, the manner in which they are arranged and the setting in which they are displayed, and the information which is made available

about them through whatever medium, **does not mislead consumers.**

24. Restrictions of advertisement and prohibition as to unfair trade practices.—(1) No advertisement shall be made of any food which is misleading or deceiving or contravenes the provisions of this Act, the rules and regulations made thereunder.

(2) No person shall engage himself in any unfair trade practice for purpose of promoting the sale, supply, use and consumption of articles of food or adopt any unfair or deceptive practice including the practice of making any statement, whether orally or in writing or by visible representation which—

- (a) falsely represents that the foods are of a particular standard, quality, quantity or grade-composition;**
- (b) makes a false or misleading representation concerning the need for, or the usefulness;**
- (c) gives to the public any guarantee of the efficacy that is not based on an adequate or scientific jurisdiction thereof:**

Provided that where a defence is raised to the effect that such guarantee is based on adequate or scientific justification, the burden of proof of such defence shall lie on the person raising such defence.

...

...

...

59. Punishment for unsafe food.—Any person who, whether by himself or by any other person on his behalf, manufactures for sale or stores or sells or distributes or imports any article of food for human consumption which is unsafe, shall be punishable,—

- (i) where such failure or contravention does not result in injury, with imprisonment for a term which may extend to three months and also with fine which may extend to three lakh rupees;**

- (ii) where such failure or contravention results in a non-grievous injury, with imprisonment for a term which may extend to one year and also with fine which may extend to three lakh rupees;
- (iii) where such failure or contravention results in a grievous injury, with imprisonment for a term which may extend to six years and also with fine which may extend to five lakh rupees;
- (iv) where such failure or contravention results in death, with imprisonment for a term which shall not be less than seven years but which may extend to imprisonment for life and also with fine which shall not be less than ten lakh rupees."

(Emphasis supplied)

Section 23 of the Act deals with packaging and labelling of foods. Every food business operator should ensure that the labelling and presentation are as is necessary in law. Section 24 of the Act deals with advertisement and prohibition of unfair trade practices. Section 59 of the Act punishes any person who manufactures, sells, stores or distributes unsafe food.

12. The contention of the petitioners is that, the procedure stipulated under Sections 41, 42 and 47 of the Act are given a go-bye. The provisions read as follows:

"41. Power of search, seizure, investigation, prosecution and procedure thereof.—(1) Notwithstanding

anything contained in sub-section (2) of Section 31, the Food Safety Officer may search any place, seize any article of food or adulterant, if there is a reasonable doubt about them being involved in commission of any offence relating to food, and shall thereafter inform the Designated Officer of the actions taken by him in writing:

Provided that no search shall be deemed to be irregular by reason only of the fact that witnesses for the search are not inhabitants of the locality in which the place searched is situated.

(2) Save as in this Act otherwise expressly provided, provisions of the Bharatiya Nagarik Suraksha Sanhita, 2023 (46 of 2023) relating to search, seizure, summon, investigation and prosecution, shall apply, as far as may be, to all action taken by the Food Safety Officer under this Act.

42. Procedure for launching prosecution.—(1) The Food Safety Officer shall be responsible for inspection of food business, drawing samples and sending them to Food Analyst for analysis.

(2) The Food Analyst after receiving the sample from the Food Safety Officer shall analyse the sample and send the analysis report mentioning method of sampling and analysis within fourteen days to Designated Officer with a copy to Commissioner of Food Safety.

(3) The Designated Officer after scrutiny of the report of Food Analyst shall decide as to whether the contravention is punishable with imprisonment or fine only and in the case of contravention punishable with imprisonment, he shall send his recommendations within fourteen days to the Commissioner of Food Safety for sanctioning prosecution.

(4) The Commissioner of Food Safety shall, if he so deems fit, decide, within the period prescribed by the Central Government, as per the gravity of offence, whether the matter be referred to,—

- (a) a court of ordinary jurisdiction in case of offences punishable with imprisonment for a term up to three years; or
- (b) a Special Court in case of offences punishable with imprisonment for a term exceeding three years where such Special Court is established and in case no Special Court is established, such cases shall be tried by a court of ordinary jurisdiction.

(5) The Commissioner of Food Safety shall communicate his decision to the Designated Officer and the concerned Food Safety Officer who shall launch prosecution before courts of ordinary jurisdiction or Special Court, as the case may be; and such communication shall also be sent to the purchaser if the sample was taken under Section 40.

... ..

47. Sampling and analysis.—(1) When a Food Safety Officer takes a sample of food for analysis, he shall—

- (a) **give notice in writing of his intention to have it so analysed to the person from whom he has taken the sample and to the person, if any, whose name, address and other particulars have been disclosed;**
- (b) **except in special cases as may be provided by rules made under this Act, divide the sample into four parts and mark and seal or fasten up each part in such a manner as its nature permits and take the signature or thumb impression of the person from whom the sample has been taken in such place and in such manner as may be prescribed by the Central Government:**

Provided that where such person refuses to sign or put his thumb impression, the Food Safety Officer shall call upon one or more witnesses and take his signature or thumb impression, in lieu of the signature or thumb impression of such person;

- (c)(i) **send one of the parts for analysis to the Food Analyst under intimation to the Designated Officer;**

(ii) send two parts to the Designated Officer for keeping these in safe custody; and

(iii) send the remaining part for analysis to an accredited laboratory, if so requested by the food business operator, under intimation to the Designated Officer:

Provided that if the test received under sub-clauses (i) and (iii) are found to be at variance, then the Designated Officer shall send one part of the sample kept in his custody, to referral laboratory for analysis, whose decision thereon shall be final.

(2) When a sample of any article of food or adulterant is taken, the Food Safety Officer shall, by the immediate succeeding working day, send the sample to the Food Analyst for the area concerned for analysis and report.

(3) Where the part of the sample sent to the Food Analyst is lost or damaged, the Designated Officer shall, on a requisition made to him, by the Food Analyst or the Food Safety Officer, despatch one of the parts of the sample sent to him, to the Food Analyst for analysis.

(4) An article of food or adulterant seized, unless destroyed, shall be produced before the Designated Officer as soon as possible and in any case not later than seven days after the receipt of the report of the Food Analyst:

Provided that if an application is made to the Designated Officer in this behalf by the person from whom any article of food has been seized, the Designated Officer shall by order in writing direct the Food Safety Officer to produce such article before him within such time as may be specified in the order.

(5) In case of imported articles of food, the authorised officer of the Food Authority shall take its sample and send to the Food Analyst of notified

laboratory for analysis who shall send the report within a period of five days to the authorised officer.

(6) The Designated Officer, the Food Safety Officer, the authorised officer and the Food Analyst shall follow such procedure as may be specified by regulations.”

(Emphasis supplied)

Section 41 of the Act delineates the power of search, seizure, investigation and prosecution. It empowers the Food Safety Officer, upon entertaining a reasonable doubt on a person, that any article of food or adulterant is involved in the commission of an offence under the Act, to search the premises and seize such article. Sections 42 and 47 of the Act thereafter, prescribe the statutory pathway for launching prosecution and the procedure for sampling and analysis.

13. If the allegations against the petitioners were confined, *simpliciter*, to contraventions punishable under Sections 23, 24 and 59 of the Act, the submission of the learned counsel for the petitioners that the statutory procedure must hold the field may have merited consideration on an altogether different footing. But, that is not the canvas on which the present crime is painted.

14. The allegations travel beyond the precincts of the Act. They are an amalgam of offences under the Act and the offences punishable under Sections 316 and 318 of the BNS. The latter allegations cannot be brushed away, merely because the articles around which the crime revolves happen to be food products.

15. When information disclosing such acts reaches the jurisdictional Police, the Police cannot fold their hands, turn a Nelson's eye to the allegations and proclaim helplessness merely because a special enactment occupies the field. No doubt, the Act is a complete Code in respect of matters entrusted to the authorities constituted thereunder. But the completeness of the special enactment cannot become a cloak of immunity against investigation into distinct offences alleged under the general penal law. The two must operate in their respective spheres and, where the allegations overlap, in statutory harmony rather than mutual exclusion.

16. The stage presently reached is one of investigation and not prosecution. Therefore, the jurisdictional Police, while proceeding with the investigation, shall necessarily associate the

competent Officers of the Food Safety Department, wherever the provisions of the Act demand their involvement. When the investigation fructifies into prosecution, the papers shall be placed and the prosecution be launched strictly in consonance with the statutory architecture noticed hereinabove. Thus understood, investigation by the Police and compliance with the mandate of the special enactment are not competing streams; they can, and in a case of this nature must, flow together until the law requires them to take their respective courses.

17. There is yet another feature, which cannot be lost sight of. The controversy is not merely about the *quality* of food ordinarily stocked for sale. The very business professed by the petitioners is the procurement of expired food products and other discarded articles for the avowed purpose of recycling / selling them. **The allegation, however, is far more sinister. It is alleged that articles procured precisely because they have crossed their shelf-life and are destined for recycling are being diverted from that legitimate stream, re-labelled, re-packed and pushed back into the stream of commerce for**

sale to unsuspecting members of the public at alluringly lower prices. If the allegation is ultimately proved, what was destined for destruction or recycling is given a deceptive reincarnation as a marketable commodity, the consumer sees a bargain; what is concealed from him is the peril behind the bargain.

18. Such an allegation cannot be viewed through the narrow prism of a mere regulatory infraction. It strikes at the very heart of consumer confidence and, more importantly, at public health. Food is not an ordinary article of commerce. What reaches the market ultimately reaches the human body. A deceptive label upon an expired food product, therefore, is not merely ink upon a package; it is, if the allegation be true, a deception capable of carrying consequences to the health and safety of an unsuspecting citizen.

19. It is in this backdrop, that the allegation of cheating assumes significance. The traditional imagery of cheating often conjures up two identifiable individuals—the deceiver and the

deceived—the former inducing the latter, with dishonest intention from inception, to part with property. **Crime, however, has never remained frozen in time. Its methods mutate; its manifestations change; its reach expands with commerce, technology and ingenuity. If crime is dynamic, interpretation of the criminal law cannot afford to remain static, provided, of course, the interpretation remains anchored to the ingredients of the offence enacted by the Legislature.**

20. A conventional one-to-one transaction may readily fit within the classical mould of deception. But deception need not always knock upon the door of a predetermined victim. An article allegedly re-labelled and released into the open market, carries the representation to every potential consumer who encounters it. The victim may not be known to the alleged deceiver by name; he may nevertheless be the very person whom the deception is designed to induce. The anonymity of the consumer cannot, by itself, confer anonymity upon the alleged crime.

21. The allegation in the case at hand is precisely of this character. Expired products, admittedly procured for recycling, are alleged to have been re-labelled and reintroduced into the market for sale to the general public. The allegation, therefore, is not merely that an expired article lay forgotten on the shelf of a shop. It is one of an alleged deliberate transformation of the identity of the product—of making the expired appears unexpired and the unsaleable appears saleable—with the ultimate consumer being none the wiser. At the stage of investigation, such allegations cannot be brushed aside as incapable of attracting the offence of cheating.

22. This Court cannot permit procedural technicalities / infirmity to become a sanctuary for allegations that directly implicate public health. Procedure is undoubtedly the handmaid of justice and statutory safeguards must be scrupulously observed; but neither can be converted into a shield to prevent investigation into allegations of conduct potentially hazardous to an indeterminate number of consumers. To obliterate the crime at its threshold, on the facts presently available on record, would be to terminate the

investigation precisely when the allegations demand that the truth be unearthed. **Public health cannot be made to stand in the queue behind technical objections.**

23. The consequences of interdiction at this stage could be grave. If the crime were to be quashed solely on the asserted procedural infirmities and the allegations were thereafter found to possess substance, the result would not merely concern the petitioners or the complainant; it could expose an unsuspecting consuming public to products, which had crossed their permissible life and were allegedly dressed up with new labels to masquerade as fit for commerce. A constitutional Court cannot be oblivious to such a possibility while exercising its extraordinary jurisdiction to annihilate a criminal proceeding at its inception.

24. Equally disquieting is the apparent incongruity between the notice issued by the Food Safety Authorities concerning improvement and upkeep of the premises and what the Police claim to have unearthed under the spot mahazar and placed before the Court in the property form. If the latter material is what the prosecution claims it to be, a notice confined merely to

housekeeping or upkeep, cannot be permitted to draw a curtain over allegations of a far more serious nature. The apparent discord itself is a circumstance, which warrants investigation rather than its premature burial.

25. The distinction urged by the petitioners on sampling also becomes evident. Had the petitioners been ordinary retailers or distributors storing food products which, during the course of storage, were alleged to have become unsafe or expired, the contention that samples ought to have been drawn and the procedure involving the Food Safety Officer strictly followed may have stood on a different pedestal. That is not the allegation here.

26. The petitioners' professed business itself involves procurement of products, which have already expired, for the purpose of recycling and disposal. The factum of expiry of those products is, therefore, not the mystery that sampling is required to unravel. The gravamen of the accusation lies elsewhere: that products procured *because they had expired* and were meant to travel towards recycling were allegedly diverted, re-labelled and sent travelling in the opposite direction—back to the market and

ultimately to the consumer. **Sampling cannot become the answer to a question which is not being asked.**

27. The question under investigation is, not whether an admittedly expired product has expired. The question is, **whether such expired products, procured for recycling, were deliberately re-labelled and resold to the unsuspecting public as though they were fit for ordinary commerce.** That allegation requires investigation. The investigation shall, however, proceed with the involvement of the competent authorities under the Act wherever statutorily required, and any prosecution ultimately launched shall conform scrupulously to the procedure prescribed by law.

28. The re-labelling of expired food products and their re-entry into the stream of commerce is not a mere infraction of food-safety regulation; it is a calculated assault on public health. An expiry date is not an ornamental inscription on a package, capable of being erased and replaced at the whim of a trader. It marks the outer boundary beyond which the safety and quality of the product

for human use can no longer be assured. Once that boundary is crossed, deterioration, microbial contamination, chemical alteration and loss of nutritional integrity may set in, sometimes silently and without any visible warning. Milk and curd may harbour harmful bacteria; eggs and other perishables may become breeding grounds for pathogens; flour, ready-mixes and packaged foods may develop moulds or toxins; beverages may undergo chemical degradation; and even products such as shampoos and other articles of personal use may lose stability and cause adverse reactions.

29. To erase an expiry date, affix a fresh label and place such a product back on the shelf is, therefore, to dress decay in the garb of freshness and deception in the attire of trade. The unsuspecting consumer purchases it believing it to be safe, while what is actually sold is an undisclosed and potentially grave risk to health. The peril assumes greater proportions when such products reach children, pregnant women, the elderly or persons with diminished immunity, for whom an episode of food poisoning may have consequences

far beyond temporary discomfort. Profit can never be permitted to flourish upon the ruins of public health.

30. The mushrooming instances of hotels and eateries stocking, preparing and supplying expired food cannot be brushed aside as stray infractions of regulatory prescriptions. They reveal a disturbing malaise creeping into the hospitality industry, where the hunger for profit appears, in some cases, to have overtaken the elementary obligation to protect the health of the consumer. A customer who walks into a hotel and pays for a meal does so with an implicit faith that what reaches his plate is wholesome, hygienic and fit for human consumption. He cannot be expected to enter the kitchen, inspect the refrigerator, scrutinise every packet for its expiry date or investigate the provenance of every ingredient before taking a morsel. That trust is the very foundation upon which the food industry rests.

31. When expired milk, curd, flour, meat, vegetables, sauces or other ingredients find their way into the kitchen

and ultimately onto the plate of an unsuspecting consumer, the wrong travels far beyond a mere breach of licence conditions. It is a sin; the food, which sustains life, is imperilled by the act of such sinner. Recent enforcement actions have disclosed alleged rackets employing precisely such methods to push expired products back into the stream of commerce. Such conduct, if established, is not merely neglect; it is deception dressed as commerce.

32. The increasing recurrence of such discoveries must therefore awaken the regulatory machinery. Surprise inspections cannot remain occasional exercises undertaken only after public outrage erupts. Food safety requires constant vigilance, rigorous traceability of expired stock, prompt destruction of articles unfit for consumption and consequences sufficiently stringent to ensure that treating the consumer's health as expendable never becomes a profitable business model.

The kitchen of a hotel may remain beyond the customer's sight, but it can never remain beyond the reach of the law.

33. For the aforesaid reasons, the petition is bereft of merit and is accordingly **rejected**.

The interim order, if any, operating in the petition shall stand dissolved.

**Sd/-
(M.NAGAPRASANNA)
JUDGE**

NVJ
CT:MJ